

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE SPECIAL BENCH
COURT NO. 1

ITEM No.136
CP(CAA)/8(MP)2022
in
CA(CAA)/2(MP)2022

Proceedings under Section 230-232

IN THE MATTER OF:

3B Blackbio Biotech India Ltd
& Kilpest India Ltd

.....Applicants

Order delivered on 04/05/2023

Coram:

Mahendra Khandelwal, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicants : Ld. Adv. Ms. Dharmishta N. Raval
For the Regional Director : Ld. Mr. Shiv Pal Singh (Assistant Director)

ORDER

Learned counsel, Mr. Shiv Pal Singh appearing for the Regional Director states that they have given the report and they have made certain observations in sub-para D, G & J of the report.

Learned counsel for the petitioner stated that they have filed the reply, however, since, the reply is not received in the RD's office, she undertakes to file a copy of the reply with the RD's office within two days.

None appears for the Official Liquidator. However, the OL's report is already on record.

Learned counsel for the petitioner company states that the OL has not raised any objection, only certain observations have been raised to which they have filed the reply.

The report of the Income Tax Department is not available on e-portal. However, the affidavit-in-reply of the petitioner company is available on e-portal.

The Income Tax Department is directed to upload their reply within seven days.

List the matter before the Regular Bench for hearing on 23.06.2023.

Sd/-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

Sd/-

MAHENDRA KHANDELWAL
MEMBER (JUDICIAL)